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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 05/2015-2020
New Delhi, Dated: 10th May, 2021

Subject: Amendment in import policy of Integrated Circuits (ICs) and incorporation of policy condition for HS Codes 85423100, 85423900, 85423200, 85429000, and 85423300, of Chapter 85 of ITC (HS), 2017, Schedule - I (Import Policy).

S.O.: In exercise of powers conferred by Section 3 read with Section 5 & Section 9 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of following items under chapter 85 of ITC (HS), 2017, Schedule - I (Import Policy):

<table>
<thead>
<tr>
<th>HS Code</th>
<th>Item Description</th>
<th>Present Policy</th>
<th>Revised Policy</th>
<th>Present Policy Condition</th>
<th>Revised Policy Condition</th>
</tr>
</thead>
<tbody>
<tr>
<td>85423100</td>
<td>Electronic integrated circuits: - Processors and controllers, whether or not combined with memories, converters, logic circuits, amplifiers, clock and timing circuits, or other circuits</td>
<td>Free</td>
<td>Free subject to compulsory registration under Chip Imports Monitoring System (CHIMS)</td>
<td></td>
<td>Subject to Policy Condition 6 of Chapter-85</td>
</tr>
<tr>
<td>85423200</td>
<td>Electronic integrated circuits: - Memories</td>
<td>Free</td>
<td>Free subject to compulsory registration under Chip Imports Monitoring System (CHIMS)</td>
<td></td>
<td>Subject to Policy Condition 6 of Chapter-85</td>
</tr>
<tr>
<td>85423300</td>
<td>Electronic integrated circuits: - Amplifiers</td>
<td>Free</td>
<td>Free subject to compulsory registration under Chip Imports Monitoring System (CHIMS)</td>
<td></td>
<td>Subject to Policy Condition 6 of Chapter-85</td>
</tr>
</tbody>
</table>
2. A new Policy Condition No. 6 is being added in Chapter-85 of ITC (HS), 2017, Schedule-I (Import Policy) which reads as under:

i. The Chip Imports Monitoring System (CHIMS) shall require importers to submit advance information in an online system for import of items and obtain an automatic Registration Number by paying registration fee of Rs. 1 per thousand subject to minimum of Rs. 100/ and maximum of Rs. 500 on CIF value.

ii. The importer can apply for registration not earlier than 60th day before the expected date of arrival of import consignment and can apply till the date of arrival of the import consignment. The Automatic Registration Number shall remain valid for a period of 75 days. Importer shall have to enter the Registration Number and expiry date of Registration in the Bill of Entry to enable Customs for clearance of consignment.

3. The facility of online testing of CHIMS, without payment of registration fee, will be available on www.imports.gov.in with effect from 01.05.2021 on trial basis. The CHIMS will be effective from 01.08.2021, i.e., Bill of Entry on or after 01.08.2021 for items as listed in this Notification shall be governed by CHIMS. Accordingly, the facility of online Registration for CHIMS will be available with effect from 01.08.2021.

4. **Effect of the Notification:** Import policy of item listed above shall be subject to Chip Imports Monitoring System (CHIMS) with effect from 01.08.2021.

(Shri Yadav)

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